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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/12183 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kamrup (M), Guwahati

Dated Guwahati, the 15th December, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. 2950, dated 22.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Nur Jamal Haque, Civil Judge (Sr. Div.) & Asstt. Sessions Judge No-1, Kamrup (M), Guwahati has been allowed to avail LTC for the block period of 2022-2025, to travel from Guwahati via New Delhi to Srinagar (by flight), and to return from Srinagar to Guwahati via New Delhi (by flight), along with his wife Smti. Tasmin Ara Banu and his two sons namely Shri Aayan Haque and Shri Aman Haque, w.e.f. 23.12.2023 to 28.12.2023, by the shortest possible route, as per existing Rules.

Further, Shri Haque is also allowed to draw Rs. 1,20,000/- as advance payment towards his proposed LTC for the block period 2022-2025.

Shri Haque may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 12184-12187 /A. Dated 15th December, 2023
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Nur Jamal Haque, Civil Judge (Sr. Div.) & Asstt. Sessions Judge No-1, Kamrup (M), Guwahati for information, with reference to his letter dated 22.11.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

14/12/23
REGISTRAR (VIGILANCE)

15/12/23